

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.4404  
TO BE ANSWERED ON 14.12.2016**

**COAL TERMINAL SURCHARGE**

**4404. SHRI GUTHA SUKENDER REDDY:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways has decided to levy coal terminal surcharge at both loading and unloading terminals and if so, the details thereof;**
- (b) whether the Railways has received any representations from coal consumers association requesting to review the decision taken by the Railways on collection of terminal surcharge and if so, the details thereof;**
- (c) whether the Railways has viewed their request positively for consideration of reducing the surcharge and if so, the details thereof; and**
- (d) the steps being taken by the Government to alleviate the problems of the coal consumers?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a): Yes, Madam. Coal and Coke tariff structure has been rationalized and a Coal and Coke Terminal Surcharge (CTS) @ ₹ 55/- per tonne at both loading and unloading terminals has been imposed with effect from 22.08.2016.**

**(b): Yes, Madam. Various Coal and Power associations have requested to review the decision taken by Railways on collection of Coal and Coke Terminal Surcharge.**

**(c)& (d): Rationalization of Railway tariff structure is an ongoing process.**

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